

àITEM NO.23

COURT NO.11 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23775/2015
(Arising out of impugned final judgment and order dated 27/03/2015
in WP No. 6025/2015 passed by the High Court Of Judicature at
Allahabad)
BHUVAL RAM & ANR. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(office report for directions)

Date : 16/09/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA

[IN CHAMBERS]

For Petitioner(s) Mr. Rajesh Kr. Pathak, Adv.

Mr. Krishna Kant Dubey, Adv.

Mr. S. R. Setia, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Delay in filing the spare copies is condoned.

(SONALI SAUND) (S.S.R.KRISHNA)

SR.P.A ASSISTANT REGISTRAR